

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 23.11.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :**

ORDER

IA/5562/2022

This is an application by the Resolution Professional under Section 60(5) of the IB Code 2016 for placing on record the First Progress Report (for the period starting from March 25, 2022 till October 31, 2022). Neither the Resolution Professional nor his Counsel are present at the time of virtual hearing of the matter. The Court Officer may send e-notice to the RP for his appearance on the next date of hearing. Post this matter after two weeks. List the matter on **02.12.2022**.

-Set-

**(Rahul Bhatnagar)
Member (T)**

-Set-

**(P.S.N Prasad)
Member (J)**